

## ANNUAL REPORT, GSICC 2015

[As required under Rule 7(2)(iii) of the Gender Sensitisation and Sexual Harassment of women at the Supreme Court of India (Prevention, Prohibition and Redressal) Regulations, 2013]

The Supreme Court Gender Sensitization and Internal Complaints Committee (hereinafter called as 'GSICC') was constituted by the then Hon'ble Chief Justice of India vide Office Order No. 277 of 2013 dated 26.11.2013. After the then Hon'ble Chairperson Mrs. Justice Ranjana P.Desai demitted the office, it was reconstituted vide order dated 31.10.2014 and again it was renominated vide order dated 17.11.2015 as :-

*Hon'ble Smt. Justice R.Banumathi      Chairperson  
Judge, Supreme Court of India*

*Hon'ble Mr. Justice Prafulla C. Pant      Member  
Judge, Supreme Court of India*

*Mr. L. Nageswara Rao,                      Member  
Senior Member of Supreme Court  
Bar Association*

*Ms. Indu Malhotra, Senior Member      Member  
of Supreme Court Bar Association*

*Ms. Mahalakshmi Pavani, Senior      Member  
Advocate (Representative of  
Supreme Court Bar Association)*

*Ms. B. Sunita Rao, Representative      Member  
of Supreme Court Advocate-on-  
Record Association*

*Ms. V. Mohana, Advocate      Member  
(Representative of Supreme Court*

*Bar Association)*

*Ms. Madhu Chauhan, Member  
Representative of Supreme Court  
Clerks Association*

*Ms. Bharti Ali, Co-Director,  
HAQ: Centre for Child Rights New  
Delhi, Member (nominated by  
Hon'ble the Chief Justice of  
India) under clause 4(2)(f) of  
the Regulations*

*Prof. (Dr.) G. Mohan Gopal, Director,  
Rajiv Gandhi Institute for  
Contemporary Studies, New Delhi,  
Member (nominated by  
Hon'ble the Chief Justice of  
India) under clause 4(2)(h)  
of the Regulations.*

*Ms. Rachna Gupta, Registrar Member Secretary*

In the year 2015, GSICC convened 2 meetings:

- First on 21<sup>st</sup> January, 2015.
- Second on 19<sup>th</sup> August, 2015.

### **COMPLAINTS AND INTERNAL SUB-COMMITTEE:-**

In the year 2015 no complaint is received by any 'women' being aggrieved of being sexually harassed within the precincts of Supreme Court of India.

### **VOLUNTEERS:**

Initially a panel of 10 volunteers; 5 male and 5 female was constituted by the GSICC. Later vide Minutes dated 18.07.2014 it was decided to increase the number of volunteers 30 members as on date. Vide minutes dated

19.8.2015. However, it was decided to decrease the number of volunteer as some of them had not attended even a single meeting of volunteers. (The new list of volunteers is attached herewith).

Volunteers were asked by the GSICC to meet regularly at least once a month. In consequence thereof the volunteers have convened meetings as on:-

- First on 25<sup>th</sup> March, 2015.
- Second on 14<sup>th</sup> May, 2015.
- Third on 6<sup>th</sup> October, 2015
- Forth on 26<sup>th</sup> October, 2015

### **SENSITIZATION AND PUBLICITY:**

Vide minutes dated 14.02.2014 GSICC conducted following programmes for sensitize the issue of sexual harassment:

- \* First Seminar on 23<sup>rd</sup> February, 2015
- \* Second Seminar on 16<sup>th</sup> April, 2015
- \* Third Seminar on 13<sup>th</sup> October, 2015

With the help of Partners for Law in Development (PLD) Director Ms.Madhu Mehra was the resource person and the NGO 'JAGRAN' whereby Director Mr.Arijit Roy and his team had presented a mime skit on the issue of

sexual harassment at the workplace.

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For sake of publicity a pamphlet is got prepared for random distribution to people visiting in the precincts of Supreme Court of India and more specially to those attending the Seminar.

### **FINANCIAL ISSUES**

For the effective implementation of the GSICC regulations the budget of Rs.5,20,000/- (Rupees Five lac twenty thousand only) was announced by the Hon'ble Chief Justice of India and vide order dated 20.12.2013 GSICC was asked to work out the requirement of funds for implementation of the GSICC regulations for the coming year and to inform the same to Cash & Accounts Branch.

Following are the expenses incurred in the GSICC seminar as:

<u>Seminar &amp; Date</u>	<u>Expenses incurred</u>
23.2.2015	50,497/-
16.4.2015	18,958/-
13.10.2015	59,008/-
Misc.Expenses which are yet to be disbursed	<u>25,000/-</u>
<b><u>Total</u></b>	<b><u>1,28,463/-</u></b>

However, in the present year the seminars and workshops have to be organized, hence following is the proposed budget for the calender year 2016:-

<b>S. No.</b>	<b>Object</b>	<b>Amount</b>
1.	Workshops/ Seminars/ Publicity	Rs. 2,00,000/-
2.	Expenses for sending process during inquiry and for record maintenance thereof.	Rs. 1,00,000/-
3.	Training for volunteers	Rs.50,000/-
4.	Expenses for holding Meetings of GSICC as well as Sub-Committee	Rs.10,000/-
	<b>Total</b>	<b>Rs.3,60,000/-</b>

Sd/-

*Rachna Gupta*

*Member Secretary, GSICC*

*Supreme Court of India*

12.12.2015